

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi

Policy Circular No. 14/2004-09

Dated, the 14th Jan. 2005

To

All Licensing Authorities

Subject: Grant of deemed export benefits.

Attention is invited to Public Notice No.32 dated 15.12.2004 vide which sub- paras 8.6(ii) and 8.6.1 have been amended.

2. Suggestions have been received from the trade that the amended criteria of time period for claiming deemed export benefits may be made applicable in respect of supplies made on or after the date of such amendment. The matter has been examined and it has been decided that the amended criteria for claiming deemed export benefits will be applicable in respect of supplies made on or after 15th December, 2004, i.e., the date of issue of Public Notice No. 32 dated 15th December, 2004.

3. It is further clarified that in respect of supplies made on or after 15.12.2004 to projects covered under para 8.6.1, the six months period allowed for claiming deemed export benefits as per the revised criteria will be counted from the last date of the month/quarter/half year in which the last payment is received or supplies made as per the option exercised by the supplier. It is also clarified that the facility of claiming benefits after the expiry of the last date for submission of applications with a late cut as per para 9.3 of Handbook will also be available.

This issues with the approval of Director General of Foreign Trade.

(P.K.Santra)
Dy. Director General of Foreign Trade
For Director General of Foreign Trade

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